

FIR No. 53/2017
PS Kirti Nagar
State Vs. Munna Paswan
U/s 302/34 IPC

29.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

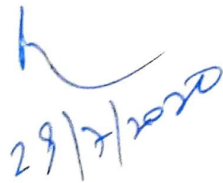
Present: Sh. Girish Giri, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Ms. Vandana Singh, Ld. Counsel for the applicant/accused namely Munna Paswan through video conferencing through CISCO Webex App.

The undersigned is hearing through video conferencing through CISCO Webex App. from residential office. Sh. Manish Kumar, Stenographer of the court of the undersigned has hosted the CISCO Webex meeting today.

Heard on the application u/s 439 Cr.P.C.

Report of Inspector Surya Prakash dated 29.07.2020 perused.


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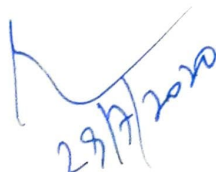
The prayer in the application is for interim bail.

Ld. Counsel for the applicant/accused submits that earlier the applicant was admitted to interim bail vide order dated 03.06.2020 passed by Sh. Vishal Singh, Ld. ASJ-03, West District, Tis Hazari Courts, Delhi on the basis of the guidelines of Hon'ble High Powered Committee of the Hon'ble High Court of Delhi.

Ld. Addl. P.P. for the State has submitted that as per report of IO there is no previous involvement of the applicant in any other case. Applicant is fulfilling the criteria of the guidelines of the Hon'ble High Powered Committee of the Hon'ble High Court of Delhi.

In view of above facts and circumstances and in the interest of justice, the applicant Munna Paswan is hereby admitted to interim bail till 31.08.2020 on furnishing personal bond in the sum of Rs. 20,000/- to the satisfaction of concerned jail authority/Jail Superintendent/D.G. (Prison). The applicant shall surrender before the concerned jail authority on 01.09.2020 at 10:00 AM. However, the applicant/accused shall not try to influence any of the prosecution witnesses and shall not try to tamper with any evidence. The applicant/accused shall follow all the norms of social/physical distancing and abide by all the guidelines/rules/orders of the

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Government as per policy in respect of the prevention of COVID-19 Epidemic.

SHO, PS Kirti Nagar shall be at liberty to keep the applicant/accused under the electronic surveillance during the period of interim bail.

Copy of this order be provided to both the sides and one copy of order be sent to the concerned Jail Superintendent for information. One copy of this order be also sent to the concerned SHO for compliance.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
29.07.2020

FIR No. 326/2016
PS Vikas Puri
State Vs. Mohsim Khan @ Potli
U/s 302/307/452/147/148/149/120B/34 IPC

29.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.


Shri Ashish Kumar Dabas, Ld. Counsel for accused Mohsim Khan through video conferencing through CISCO Webex App.

The undersigned is hearing through video conferencing through CISCO Webex App. from residential office. Sh. Manish Kumar, Stenographer of the court of the undersigned has hosted the CISCO Webex meeting today.

Report of Inspector R.K. Maan dated 28.07.2020 has come.

This is an application for interim bail on the basis of the recommendations/ guidelines of the Hon'ble High Powered Committee of the Hon'ble High Court of Delhi dated 18.05.2020.

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29/7/2020

Heard. Record perused.

Ld. Counsel for the applicant/accused has submitted that co-accused Behruddin and Mayser are on bail and the accused is not having any previous involvement in any other case and is in J/C for more than two years.

On the other hand, Ld. Addl. P.P. for the State has opposed the bail application and submitted that the case of the applicant is not covered under the guidelines of the Hon'ble High Powered Committee of the Hon'ble High Court of Delhi as mentioned above. Ld. Addl. P.P. for the State has clarified that the bail order regarding accused Maysor and Behruddin were passed on other grounds and those cases were not covered under the guidelines of the Hon'ble High Powered Committee of the Hon'ble High Court of Delhi. Ld. Addl. P.P. for the State has further submitted that in the bail order dated 21.07.2020 of accused Harish also it is mentioned that the cases of riots etc. are not covered under the guidelines of the Hon'ble High Powered Committee of the Hon'ble High Court of Delhi. Ld. Addl. P.P. for the State has submitted that the Hon'ble High Court of Delhi is having inherent powers u/s 482 Cr.P.C. and it is further submitted that said bail order cannot be taken as precedent and each case has its own peculiar facts and circumstances.

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Ld. Counsel for the applicant/accused has submitted that this is not a case of communal riots.

Ld. Addl. P.P. for the State has clarified that the word "communal" is not mentioned in the guidelines of the Hon'ble High Powered Committee of the Hon'ble High Court of Delhi and only "riots cases" is mentioned which cannot be considered for admitting the accused to interim bail. Ld. Addl. P.P. for the State has submitted that the provisions relating to riots are invoked in the present case, therefore, the present case is not covered under the guidelines of the Hon'ble High Powered Committee of the Hon'ble High Court of Delhi.

I have considered rival submissions of both the sides and perused the record. In my considered opinion, the case is not covered under the guidelines of the Hon'ble High Powered Committee of the Hon'ble High Court of Delhi, hence, the present application is hereby dismissed.

Copy of this order be provided to both the sides and one copy of order be sent to the concerned Jail Superintendent for information.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
29.07.2020

**FIR No. 1476/2014
PS Rajouri Garden
State Vs. Hemraj @ Karanti @ Vicky
U/s 302 IPC**

29.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.


Present: Sh. Girish Giri, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Shri M. Yusuf, Ld. Counsel for accused Hemraj @ Karanti @ Vicky (present on video conferencing through CISCO Webex App. alongwith Shri Manish Kumar, Stenographer),

The undersigned is hearing through video conferencing through CISCO Webex App. from residential office. Sh. Manish Kumar, Stenographer of the court of the undersigned has hosted the CISCO Webex meeting today.

Shri M. Yusuf, Ld. Counsel has submitted that he is having some network problem, therefore, he is appearing through CISCO

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29/7/2020

Webex App. conference alongwith Shri Manish Kumar, Stenographer of the court.

The report of SI Ajay Kumar dated 29.07.2020 has come according to which the applicant is involved in case FIR No. 340/2005 PS Parsad Nagar u/s 324/34 IPC.

The report of Superintendent, Central Jail No. 10, Rohini, Delhi dated 29.07.2020 has also come according to which the conduct of the applicant is “Unsatisfactory” in jail as he has been awarded formal punishment on 22.07.2015, 19.09.2015, 19.01.2018, 03.07.2018, 24.04.2018 and 01.02.2019.

Ld. Counsel for the applicant has submitted that the present application for interim bail is on the ground of recommendations/ guidelines of the Hon'ble High Powered Committee of the Hon'ble High Court of Delhi as issued from time to time.

Ld. Addl. P.P. for the State has opposed the application and submitted that in view of the clear report of IO as well as the Jail Superintendent, the case is not covered under the guidelines of the Hon'ble High Powered Committee of the Hon'ble High Court of Delhi.


Previous conduct of the applicant is unsatisfactory in jail and he is also previously involved in other case, therefore, this case is

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29/7/2020

not covered under the guidelines of Hon'ble High Powered Committee of the Hon'ble High Court of Delhi, hence, the application under consideration is hereby dismissed.

Copy of this order be provided to both the sides and one copy of order be sent to the concerned Jail Superintendent for information.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
29.07.2020

FIR No. 326/2016
PS Vikas Puri
State Vs. Salman @ Riyazuddin
U/s 302/307/452/147/148/149/120B/34 IPC

29.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.


There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Sh. Naveen Kohar, Ld. Counsel for the applicant/accused namely Salman @ Riyazuddin through video conferencing through CISCO Webex App.

The undersigned is hearing through video conferencing through CISCO Webex App from residential office. Sh. Manish Kumar, Stenographer of the court of the undersigned has hosted the CISCO Webex meeting today.

The report of Inspector Ram Kumar Maan dated 28.07.2020 has come.


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Ld. Counsel for the applicant/accused submits that earlier the bail application was dismissed as withdrawn from the Hon'ble High Court of Delhi on 09.07.2020 and the copy of said order is yet to be furnished on record. Short adjournment sought for doing needful.

On request, put up for consideration on 30.07.2020 through video conferencing. Meanwhile, needful be done.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
29.07.2020

FIR No. 313/2016
PS Khyala
State Vs. Sanjay Kumar Sahu
U/s 302/201/34 IPC

29.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.


Present: Sh. Girish Giri, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Sh. F.K. Jha, Ld. Counsel for the applicant/accused namely Sanjay Kumar Sahu through video conferencing through CISCO Webex App.

The undersigned is hearing through video conferencing through CISCO Webex App. from residential office. Sh. Manish Kumar, Stenographer of the court of the undersigned has hosted the CISCO Webex meeting today.

Heard. Perused.

The report of Superintendent, Central Jail No.1, Tihar, New Delhi dated 28.07.2020 has come according to which the


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applicant/accused was admitted to interim bail vide order dated 08.06.2020 passed by Sh. Vishal Singh, Ld. ASJ-03, West District, Tis Hazari Courts, Delhi.

The report of IO has not come as per previous order.

Put up for report of IO regarding involvement of applicant in any other case during the period of interim bail.

Put up for consideration on 04.08.2020 through video conferencing. Meanwhile, interim bail of applicant Sanjay Kumar Sahu is extended till next date on previous terms and conditions.

Copy of the order be provided to both the sides. One copy of the order be sent to concerned Jail Superintendent for information and one copy of the order be sent to IO for compliance.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
29.07.2020

Crl. Rev. No. 382/2018
Bhupinder Negi & Ors. Vs. State & Anr.

29.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

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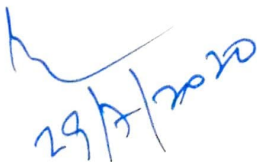
Present: None for the revisionists.

Sh. Girish Giri, Ld. Addl. P.P. for the State/ respondent No.1 (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

None for respondent No.2.

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

Record perused.

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No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ purpose already fixed on 21.09.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived “urgency” by sending such application to the dedicated e-mail address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
29.07.2020

C.A. No. 241/2018
Anshu Tyagi Vs. Jatinder Singh & Anr.

29.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: None for the appellant.

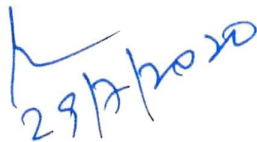
None for respondent No.1.

Sh. Girish Giri, Ld. Addl. P.P. for the State/ respondent No.2 (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

Record perused.

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No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ purpose already fixed on 21.09.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
29.07.2020

SC No. 57231/2016
FIR No. 561/2015
PS Rajouri Garden
State Vs. Parminder Singh Bawa & Ors.

29.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

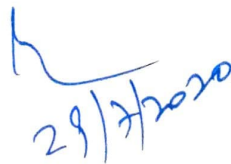
Present: Sh. Girish Giri, Ld. Addl. P.P. for the State (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

Proceedings against accused Parveen Kaur Bawa have already been abated as per previous ordersheets.

None for the remaining accused persons.

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO

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29/7/2020

Webex App.

Record perused.

The case is at the stage of PE.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ P.E. on 25.08.2020 as the matter pertains to senior citizen. However, the regular dates in other cases are of September, 2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
29.07.2020

C.A. No. 04/2020
Shri Om Sharma Vs. M/s. Naini Pincap Ltd.

29.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: None for the parties.

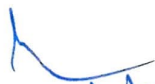
Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

Record perused.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ purpose already fixed on 21.09.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of

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perceived “urgency” by sending such application to the dedicated e-mail address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
29.07.2020

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C.A. No. 186/2019
Vineet @ Bablu Vs. State

29.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: None for the appellant.

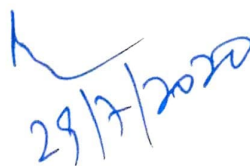
Sh. Girish Giri, Ld. Addl. P.P. for the State/ respondent (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

Record perused.

No urgency has been shown so far by any of the party in

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Handwritten signature and date: 29/7/2020

this case

In the interest of justice, put up for appearance/ purpose already fixed on 21.09.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail address of the court i.e. madras04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
29.07.2020

SC No. 02/2016
FIR No. 337/2016
PS Anand Parbat
State Vs. Mohd. Nadeem & Anr.

29.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

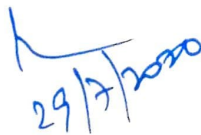
There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

None for the accused persons.

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

Record perused.


29/7/2020

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No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ purpose already fixed on 21.09.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived “urgency” by sending such application to the dedicated e-mail address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
29.07.2020

SC No. 56094/2016
FIR No. 967/2015
PS Ranhola
State Vs. Vikas @ Sagar

29.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

None for the accused person.

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

Record perused.


29/7/2020


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The case is at the stage of PE.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ P.E. on 21.09.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
29.07.2020

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SC No. 166/2017
FIR No. 450/2016
PS Khyala
State Vs. Ranjeet & Anr.

29.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

None for the accused persons.

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

Record perused.


29/7/2020

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The case is at the stage of PE.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ P.E. on 21.09.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
29.07.2020

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SC No. 56481/2016
FIR No. 467/2015
PS Nihal Vihar
State Vs. Ranjeet Barwa & Anr.

29.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

Sh. S.R. Kamat, Ld. Counsel for accused persons through video conference through CISCO Webex App.

The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

Heard. Record perused.

Since the case is at the stage of final arguments, therefore, it is an urgent case.


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Both accused persons are on bail in this case, as stated.

Ld. Counsel for the accused persons has submitted that so far he has not filed written submissions on the dedicated e-mail id of the court.

Reader of the court has also informed that no written submission has been filed so far on behalf of accused persons on the dedicated e-mail id of the court.

Ld. Counsel for the accused persons seeks short adjournment for filing the formal reply to the application u/s 311 Cr.P.C. The said application was filed by Ld. Addl. P.P. for the State and notice was issued to the accused persons.

On request on behalf of accused persons and in the interest of justice, put up for consideration on 07.08.2020 through video conferencing through CISCO Webex App. Meanwhile, needful be done.

The reply/written submission may be filed on the dedicated e-mail id of the court i.e. readerasj04west@gmail.com.

Reader/Ahlmad shall ensure that causelist shall separately indicate and reflect this case as urgent.

Reader of the court is directed to send message by e-mode to the Ld. Counsel for accused persons regarding the next date in this case.


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Copy of the order be also sent to the Ld. Counsel for accused persons by e-mode for information.

(Manish Gupta)
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